

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
AASHIYANA INFRASTRUCTURE DEVELOPMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aashiyana Infrastructure Development Private Limited
2.	Date of incorporation of corporate debtor	08-04-2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2005PTC134866
5.	Address of the registered office and principal office (if any) of corporate debtor	22/2B, Tilak Nagar, West Delhi New Delhi - 110018
6.	Insolvency commencement date in respect of corporate debtor	27.02.2024
7.	Estimated date of closure of insolvency resolution process	25.08.2024 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pawan Kumar Singal Registration No: IBBI/IPA-001/IP-P01172/2018-2019/12229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MP 114, Pitampura, Delhi 110034; Email Id: pawansingal50@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8/28, 3 rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email ID: cirp.aashiana@gmail.com
11.	Last date for submission of claims	12.03.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 8/28, 3 rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005

Notice is hereby given that the Hon'ble NCLT, New Delhi Court-III, ordered the commencement of Corporate Insolvency Resolution Process of **Aashiyana Infrastructure Development Private Limited** vide its order dated 27.02.2024.


Accordingly, the Creditors of **Aashiyana Infrastructure Development Private Limited**, are hereby called upon to submit their claims with proof on or before **12.03.2024** to the Interim Resolution Professional at the address mentioned against Entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Pawan Kumar Singal
Interim Resolution Professional

Aashiyana Infrastructure Development Private Limited.

IBBI Reg. No. IBBI/IPA-001/IP-P01172/2018-2019/12229

AFA valid upto-04.04.2024

Regd. Add. with IBBI: MP 114, Pitampura, Delhi 110034

pawansingal50@gmail.com

Date: 29.02.2024

Place: New Delhi

THIS IS A CORRIGENDUM TO LETTER OF OFFER FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR AN OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES.

SILGO RETAIL LIMITED

Our Company was incorporated as "Silgo Retail Private Limited" on January 9, 2016, under the Companies Act, 2013 with the Registrar of Companies, Jaipur. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Silgo Retail Limited" vide special resolution dated July 24, 2018 and a fresh certificate of incorporation consequent to the conversion was granted to our Company on July 28, 2018, by the Registrar of Companies, Jaipur. The registered office of our Company was originally situated at 29, Taru Chaya Nagar, Tonk Road, Sanganer, Jaipur, India. Thereafter, the registered office of our Company was changed to B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India. For details in relation to the changes in the registered office of our Company, please refer to "General Information" on page 36 of the Letter of Offer dated February 16, 2024.

Registered Office: B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India
Tel: +91 0141-4919655, **Website:** www.silgo.in
Contact Person: Tripti Sharma, Company Secretary & Compliance Officer, Email: info@silgo.in

Corporate Identity Number: L36911RJ2016PLC049036

CORRIGENDUM TO THE LETTER OF OFFER DATED FEBRUARY 16, 2024 (THE "LETTER OF OFFER" / "LOF") AND THE ABRIDGED LETTER OF OFFER (THE "ALOF"):

NOTICE TO INVESTORS (THE "CORRIGENDUM")

PROMOTER OF OUR COMPANY: NITIN JAIN AND BELA AGRAWAL

ISSUE OF UP TO 1,02,70,000 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 229/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 15/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UP TO ₹ 2,567.50 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 EQUITY SHARE FOR EVERY 1 FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, FEBRUARY 22, 2024 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 2.5 TIMES THE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE REFER TO "TERMS OF THE ISSUE" BEGINNING ON PAGE 140 OF LETTER OF OFFER.

#Assuming full subscription

This is with reference to the Letter of Offer ("LOF") dated February 16, 2024 filed by the Company with the NSE (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer, the Abridged Letter of Offer, Application Form, Rights Entitlement Letter dated February 16, 2024 and Corrigendum to Letter of Offer dated February 23, 2024 and the same may be taken as updated and included in the Letter of Offer, the Abridged Letter of Offer, Application Form, Rights Entitlement Letter.

Please note the Trading of Right Entitlement will be commencing from February 29, 2024 instead of February 28, 2024.

For Silgo Retail Limited
Sd/-
Ms. Tripti Sharma
Company Secretary and Compliance Officer
Date: February 28, 2024

यूपी. होटल्स लिमिटेड
सीआइएन: L55101DL1961PLC017307
पंजीकृत कार्यालय, 1101, सूर्य किला, 19, कस्तूरबा गॉर्ड मार्ग, नई दिल्ली-110 001
दूरभाष: 011-23722596-8
ई-मेल: clarksurayakiran@yahoo.co.in, वेबसाइट: www.hotelclarks.com

रोयल्टी के लिए सूचना

कम्पनी के इक्विटी शेयरों का विनिमयकारी शिक्षा तथा संरक्षण निधि (आईईपीएफ) खाते में अनवरत

एतद्वारा सूचना दी जाती है कि विनिमयकारी शिक्षा तथा संरक्षण निधि (आईईपीएफ) प्राधिकरण (लेखा, संपरीक्षा, अनवरत और प्रतिवेदन) संशोधन नियम, 2017 के नियम 6 के साथ पठित धारा 124(6) के प्रावधानों के अनुसार कम्पनी के इक्विटी शेयर, जिसके परिप्रेक्ष्य में लाभांश हकदारियां लगातार सात वर्षों या इससे अधिक समय तक दायर रहित या अदत बनी हुई हैं, उन्हें कम्पनी द्वारा विनिमयकारी शिक्षा तथा संरक्षण निधि (आईईपीएफ) में अनवरत किया जाना अपेक्षित है। अन्य मामलों के साथ-साथ इस नियम में आईईपीएफ में अदत या दायर रहित लाभांश के अनवरत तथा लगातार सात वर्षों या इससे अधिक समय तक अदत या दायर रहित लाभांश के परिप्रेक्ष्य में आईईपीएफ खाते में शेयरों के अनवरत का प्रावधान है।

नियमों के प्रावधानों के अनुसार व्यक्तिगत सूचनाएं तथा आईईपीएफ प्राधिकरण के डीमैट खाते में अनवरत किये जाने वाले शेयरों के विवरण सम्यक्त श्रेणिकारकों के पास कम्पनी के साथ पंजीकृत उनके नवीनतम पत्रों पर भेज दिये गये हैं। आईईपीएफ में अनवरत किये जाने योग्य शेयरों के विवरणों को पुष्टि के लिए शेयरधारकों से निवेदन है कि वे कम्पनी की वेबसाइट www.hotelclarks.com पर Investor Relations पृष्ठ का संदर्भ लें।

समस्त शेयरधारकों को पुनः सूचना दी जाती है कि वे पत्र चर्च 2015-16 से आगे के अदत लाभांश का दावा करने के निवेदन सहित 05.06.2024 तक कम्पनी/रजिस्ट्रार (आर्टीए) के पास एक अदत भेजें तब तक शेयर आईईपीएफ में अनवरत न किये जायें जिसमें विफल होने पर कम्पनी बिना कोई अन्य सूचना दिये शेयरों को आईईपीएफ खाते में अनवरत करने के लिए बाध्य होगा।

शेयरधारक ध्यान दें कि ऐसे शेयरों के समस्त लाभांश, यदि कोई हो, सहित अदत लाभांश तथा आईईपीएफ में अनवरत किये गये शेयरों का दावा नियमों में निर्धारित प्रक्रियाओं का अनुपालन करके किया जा सकता है। शेयरधारक पुनः ध्यान दें कि अदत लाभांश राशि तथा आईईपीएफ में अनवरत इक्विटी शेयरों के परिप्रेक्ष्य में कम्पनी के निरवकाश होने का दावा नहीं किया जा सकता।

इस विषय पर किन्हीं प्रश्नों के लिए शेयरधारक कम्पनी के रजिस्ट्रार तथा अनवरत एजेंट स्काईलाइन इंडिया लिमिटेड से संपर्क कर सकते हैं। यह सूचना एडमिनिस्ट्रेशन के द्वारा जारी की जा रही है।
ई-मेल: admin@skynilneta.com पर संपर्क कर सकते हैं। यह सूचना एडमिनिस्ट्रेशन के द्वारा जारी की जा रही है।
www.bseindia.com तथा कम्पनी की वेबसाइट www.hotelclarks.com पर भी उपलब्ध है।

कृते यूपी. होटल्स लिमिटेड

हस्ता/-

(प्रकाश चन्द्र प्रदी)

कम्पनी सचिव

स्थान: नई दिल्ली

दिनांक: 28.02.2024

प्रपत्र फॉर्म 'ए' सार्वजनिक सूचना
[भारतीय विद्याला और विद्यालयियान बोर्ड (कांफॉरेट व्यक्तियों के लिए विद्याला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के तहत]
आशियाना इन्फ्रास्ट्रक्चर डेवलपमेंट प्राइवेट लिमिटेड के लेनदारों के ध्यानाय

आशियाना इन्फ्रास्ट्रक्चर डेवलपमेंट प्राइवेट लिमिटेड

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अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

रेडटोपाज रियल एस्टेट प्राइवेट लिमिटेड गुरुग्राम, हरियाणा में रियल एस्टेट गतिविधियों में संचालन

भारतीय विद्याला और शोधन अक्षमता बोर्ड (कांफॉरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमनवली, 2016 के विनियम 38ए (1) के अधीन

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पंजाब एण्ड सिंध बैंक **PUNJAB & SIND BANK**
 (भारत सरकार का उपक्रम) (A Government of India Undertaking)
 आंचलिक कार्यालय, बरेली (Zonal Office, Bareilly)
 गगनदीप कॉम्प्लेक्स, 148, Civil Lines, Bareilly-243001
 फोन नं.: 0581-2510513, ई-मेल: zo.bareilly@psb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
E-Auction Date & Time: 30.03.2024 & 10 Am to 04 PM Last Date of EMD and Document Submission: 26.03.2024 up to 5 PM
Property Inspection Date & Time: 26.03.2024 & 10 to 04 PM
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of Punjab & Sind Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" for realization of Bank's dues by sale of the said property.
 The sale will be done by the undersigned through e-auction platform provided at the website <https://www.bankauctions.com>.

Lot No.	Name of the Branch /Borrower(S) & Guarantors	Description of Property & Owner Demand Notice Date	Demand Notice Date	Minimum Reserve price	Name of Authorized Officer & Contact No.
1.	BO- Majhola (0132) 1. Shri. Bayant Singh S/o Jora Singh Village Ulkari Dhakia, Post - Neoria, Dist-Pilibhit (UP) Pin Code 262305 (Borrower/Mortgagor) 2. Shri. Jora Singh S/o Sohan Singh, Village Dist-Pilibhit (UP) Pin Code 262305 - Ulkari Dhakia Post - Neoria (Co-Borrower) 3. Shri Karnail Singh S/o Mewa Singh, Village Niwad Althpur Post - Sakholia Pilibhit- (UP) Pin Code 262305 (Guarantor) 4. Shri Gurvinder Singh S/o Dilbag Singh, Village Ulkari Dhakia Post - Neoria Pilibhit-(UP) Pin Code 262305 (Guarantor)	Secured Asset : Revenue Village Majhola Vide Gata No 506M Tehsil Khatima Dist Udhm Singh Nagar, Registered at Bahi no 1 Jld No 521 at Pages from 01 to 24 at Serial No 378. Sale Deed No: 1219/2017, registered in the office of Sub Registrar Sitarganj Udhm Singh Nagar, the dues of the banks in consideration of the above said loan facility to Shri. Bayant Singh S/o Jora Singh and Jora Singh S/o Sohan Singh Addressed (UP) Pin Code 262305. Mortgaged Property bounded as :- East: Nala, West: Road 25 Feet Broad, North: Khet, South: Khet	19-06-2023	Rs. 29,74,000/- Rs. 10,000/-	Sh. Radhey Shyam Prabhakar Mob. 7055005562
2.	Bo- Gajraula (G1016) 1. M/S Sabir Furniture Prop. Sabir Ali S/o Alijan Khan R/o Mohalla Budh Bazar, Station Road, Gajraula Tehsil - Dhanaura, Distt- Amroha (U.P) 244235 (Borrower) 2. Sh. Sabir Ali S/o Alijan Khan, R/o Mohalla Budh Bazar, Station Road, Gajraula Tehsil- Dhanaura, Distt- Amroha U.P.-244235 (Borrower/Mortgagor) 3. Sh. Alijan Khan S/o Sh. Peer Baksh, R/o Mohalla Budh Bazar, Station Road, Gajraula Tehsil- Dhanaura, Distt- Amroha U.P.-244235 (Guarantor/Mortgagor) 4. Mrs. Bilkish W/o Sabir Ali, R/o Mohalla Budh Bazar, Station Road, Gajraula Tehsil- Dhanaura, Distt- Amroha (U.P) 244235 (Guarantor)	Secured Asset : All that part and parcel of the property consisting of measuring 293.33 sqm situated at Mohalla Budh Bazar, Gajraula, Tehsil Dhanaura, Distt- Amroha, UP with in the registration Sub-district Dhanaura and District Jyotibaphule Nagar (Amroha) in Bahi No-1, Zild-713, pages 138 ad file Book No-1, Zild 718, Pages no- 149-150, Sr No-1985 Dt-26.07.1975 Bounded by :- East: Araj Salish Kumar, West: Property of Teerath Singh and othrs, North: Government Road, South: Chak Road	21-06-2022	Rs. 1,42,00,000/- Rs. 20,000/-	Sh Mukesh Kumar Gupta Mob.7055005508
3.	Bo- Moradabad 1. Smt. Keila Devi w/o Sh. OmPal Singh R/o Ekta Colony Behind Mai. Di Samiti, Azad Nagar, Papatpura Linepar, Moradabad, U.P. (Borrower) 2. Sh. Vinit S/o Sh. OmPal Singh R/o Ekta Colony Behind Mandi Samiti, Azad Nagar, Papatpura Linepar, Moradabad, U.P. (Co-Borrower) 3. Sh. Bopin S/o Sh. OmPal Singh, R/o Ekta Colony Behind Mandi Samiti, Azad Nagar, Papatpura Linepar, Moradabad, U.P. (Guarantor) 4. Sh. Shubham Krishna Agarwal S/o Gopal Krishna Agarwal R/o House No. 28/G-8 Katghar Gadhihana Behind P.o. Moradabad (Guarantor)	Secured Asset : All that part and parcel of the immovable property consisting of Flat in Survey No/Khata no Khasra No. 2221 Mauja Papatpura, Ekta colony Behind Mandi Sauris, Azad Nagar Tehsil and Dist Moradabad registered at SRO Moradabad-1 Bahi no. 1, Zild No.742 Dc. no. 253 to 266. Sr. no.5666 registration date 26.04.2010. Property Bounded as :- East: Plot of seller, West: Plot of seller, North: Land of Parmin Singh, South: Rasta 12 ft	07-07-2022	Rs. 7,50,000/- Rs. 10,000/-	Sh Mukesh Kumar Gupta Mob.7055005508
4.	Bo- Moradabad 1. Sh. Shivom Sharma S/o Satish Sharma R/o House No. 223 Village Saihal Mustahkam Post Lalubala District- Moradabad (Borrower) 2. Smt. Adesh Kumari W/o Satish Chandra Kumar Sharma, R/o House No. 223 Village Saihal Mustahkam Post Lalubala, District- Moradabad (Co-Borrower) 3. Sh. Shalendra Kumar S/o Jagdish Saran R/o 249 Sihora Govind Nagar Moradabad-244001 (Guarantor)	Secured Asset : All the part and parcel of te immovable property plot no. 25 measuring 81.94 Sqmtr. Situated at Khasra No. 268 and 269 Mohalla dehri mustakim tehsil and district Moradabad U.P. registered at sub registrar office- I Moradabad vide sale deed no. 19254 dated 23-11-2015 in bahi No. 01 Zild No. 12295 page no. 25 to 56. Property Bounded as:- East : Plot No. 20, West: Rasta 12 feet, North: Plot No. 25 Ramo Devi, South: Plot No. 24	26-10-2023	Rs. 23,00,000/- Rs. 20,000/-	Sh Mukesh Kumar Gupta Mob.7055005508
5.	Bo- Moradabad 1. Sh. Akhtar Ali S/o Sh. Kallian Khan, R/O Mohalla Danish Madan Amroha Uttar Pradesh (Borrower/Mortgagor) 2. Sh. Asad Ali S/o Sh. Akhtar Ali, R/o Mohalla Danish Madan Amroha Uttar Pradesh (Guarantor) 3. Smt. Sakeena Begum W/o Sh. Akhtar Ali, R/o Mohalla Danish Madan Amroha Uttar Pradesh (Guarantor/Mortgagor) 4. Sh. Asgar Ali S/o Sh. Kallian Khan, R/o Mohalla Danish Madan Amroha Uttar Pradesh (Guarantor)	Secured Asset : All that part and parcel of immovable property measuring 180.26 Sq.Mtr. situated at mohalla Danish Madan, khasra no.5939 Station Road Amroha Tehsil Amroha District JP Nagar (Amroha) regd at Bahi no 1 Zild No 926 Page 36 to 38 Sr. No 1845 dated 25-10-1961 at SRO Amroha. Bounded As : East : Mohd. Hanef Workshop, West : Road, North : Property of Mohd. Ibraheem, South : Akash Ultrasound clinic	26-10-2023	Rs. 27,13,163.00/- Rs. 10,000/-	Sh Mukesh Kumar Gupta Mob.7055005508
6.	Bo- Rampur 1- M/s NK Electricals through its Prop. Sh. Nasharaton Nabi S/o Sh. Firasaton Nabi Add- Village Raypur Majra, Pathano Wala , Tehsil Suar District- Rampur, U.P.-244924 (Borrower) 2- Sh. Nasharaton Nabi S/o Sh. Firasaton Nabi, Add- Village Raypur Majra, Pathano Wala , Tehsil-Suar District- Rampur, U.P.-244924 R/o Rehman Colony, Madaiya Nadarbagh (In front of Axis Bank) Civil Lines, Rampur-244901 (Borrower) 3-Smt. Nazrana Bibi W/o- Sh. Nusharaton Nabi, R/o- Village Raypur Majra Pathano Wala , Tehsil-Suar District- Rampur U.P.-244924 R/O- Rehman Colony, Madaiya Nadarbagh (In front of Axis Bank) Civil Lines ,Rampur-244901 (Guarantor)	Secured Asset:- Property Situated at Rehman Colony , Mandaiya Nadarbagh (In front of Axis Bank), civil Lines Rampur (U.P) area 129.60 Sqmtr (In the name of sh. Nusharaton Nabi s/o sh. Firsaton Nabi) , registered in bahi No. 01 Zild no. 8499, pages 143-172, Serial no. 9315 dated 29-11-2018. SRO- sadar Rampur. Property -Bounded: On the East by: House of Sh. Anwar On the West by: House of Mr. Mukira On the North by: 11 feet Road On the South by: House of Daya Ram	03-11-2023	Rs. 10,81,219/- Rs. 10,000/-	Sh. Rohit Verma Mobile No. 7055005569
7.	Bo- Rampur 1. Sh. Sajid Ali S/o Sh. Sharafat Ali R/O- 72, LAL Majid, Rampur City, Rampur (U.P)-244901 (Borrower) 2. Smt. Rizwana Parveen w/o Sh. Sajid Ali R/O- 72 , LAL Majid , Rampur City , Rampur (U.P)-244901 (Guarantor) 3. Sh. Shahzad Ali Khan s/o Sh. Mohabbey Ali Khan R/o- Mohalla Kotwala , Rampur District- Rampur -U.P.244901 (Guarantor)	Secured Asset : Property Situated at 72, Mohalla - Lal Masjid, Tehsil - Sadar, Rampur, (UP), area 87.98 Squar mtr. (In the name of Sh: Sajid Ali s/o Sh. Sharafat Ali). Registered in Bahi No: 1, Zild No: 520, Pages: 1 -28, Serial No: 706, Dated 19.02.2001. SRO-Sadar, Rampur. Property -Bounded: On the East by: House of Mr. Munney On the West by: House of Mr. Babban On the North by: Road On the South by: House of Mr. Parvez	03-11-2023	Rs. 12,72,588.64/- Rs. 10,000/-	Sh. Rohit Verma Mobile No. 7055005569
8.	Bo- Shahgarh Baheri Shri.Govind Ram S/o Mangal Sen (Borrower) R/o Master Colony Baheri, Bareilly-243201 2. Smt Karishma W/O Govind Ram (Co-Borrower) R/o Master Colony Baheri, Bareilly-243201 3. Chandra Pal S/O Budh Sen (Guarantor) Gram Akha Post Baheri, Bareilly-243201.	Secured Asset : Details of the property mortgaged Gata no.441M & 442 m Total Area-201.137 sqm, Village Shahgarh Z.A, Nadeli Road, Baheri, Bareilly-243201 via Original sale deed no.2598/20-05-2020 and Original Sale Deed No. 563/15-01-2021. Property bounded as under: East: house belong to Gopal dass & chandepal West: Plot belongs to radha devi North: Nadeli Road South: Cement block road 8ft	08-06-2023	Rs. 59,13,496/- Rs. 10,000/-	Sh. Rohit Verma Mobile No. 7055005569

EMD Submission Account Details for Moradabad Branch:-A/c No. 03355040070003 & IFSC: - PSIB0000335
EMD Submission Account Details for Majhola Branch:-A/c No. 01325040070003 & IFSC: - PSIB0000132
EMD Submission Account Details for Gajraula Branch:-A/c No. 10165040070003 & IFSC: - PSIB0001016
EMD Submission Account Details for Rampur Branch:-A/c No. 05645040070003 & IFSC: - PSIB0000564
EMD Submission Account Details for Shahgarh Baheri Branch:-A/c No. 04905040070003 & IFSC: - PSIB0000490
TERMS & CONDITIONS:- 1- The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS" basis.
 2- To the best of knowledge and information of the Authorized officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances. Title of property/ies put on auction and claims/rights/dues/affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized officer/Secured creditor shall not be responsible in any way for any third party claims/rights/dues.
 3- It shall be the responsibility of the bidders to inspect and satisfy themselves about the assets/documentations and specifications before submitting the bid/emd.
 4- The intended bidders who have deposited the EMD and require assistance in creating Login ID/Password, uploading data, submitting bid, training on e-bidding process etc. may contact M/s C1 INDIA Pvt. Ltd. Plot. No. 68, 3rd Floor Sector-44, Gurgaon, Haryana-122003. Help Line no. 0124-4302020, 4302021, 4302022, 4302023, 7291981124/1125/1126, 0124-4302000, +91-7080804466. Help line e-mail ID: support@bankeauctions.com or mithalesh.kumar@c1india.com and for any property related query may contact below Authorized Officers:
 1-Sh. Radhe Shyam Prabhakar, Authorized officer-7055005562 Bo- Majhola (M0132)
 2-Sh. Mukesh Kumar Gupta, Authorized officer-7055005508 BO- Moradabad (M0335), Bo- Gajraula(G1016) & BO-Shahgarh Baheri
 3-Sh. Rohit Verma, Authorized officer-7055005569 Bo- Rampur
 5- Only buyers holding valid user ID & Password and confirmed payment of EMD through NEFT/RTGS shall be eligible for participating in the e-Auction process.
 6- The purchaser shall bear the applicable stamp duties/additional stamp duty/transfer charges, fee etc. And also all the statutory/non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody prior and future.
 7- The Authorized Officer is not bound to accept the highest offer and The Authorized Officer has absolute right to accept or reject tender or bid/any/all the offers and for adjournment/postponement/cancel the auction without assigning any reason therefore and also to modify any terms and conditions of this sale without any prior notice.
 8- The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Website (<https://www.bankauctions.com>) of M/s C1 India Pvt. Ltd before submitting their bids and taking part in the e-Auction.
 9- The successful bidder shall have to deposit 25 % of sale price immediately i.e. on the same day or not later than next working day including earnest money already deposited from the acceptance of bid price by the Authorized Officer, in case of default property shall be sold again.
 10- The Balance 75 % of the sale price is to be paid on or before 15th day of the confirmation of sale of the immovable property. In default of payment with in the period mentioned above, all the deposit including EMD shall be forfeited and the property shall be resold and defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently sold.
THIS NOTICE IS ALSO BE TREATED AS 30 DAYS STATUTORY SALE NOTICE TO BORROWERS & GUARANTORS UNDER RULE 8 (6) SARFAESI SECURITY INTEREST (ENFORCEMENT) RULES-2002.
 Dated: 28-02-2024 Place: Rampur/Moradabad/Gajraula, Shahgarh Baheri Authorized officer

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
AASHYANA INFRASTRUCTURE DEVELOPMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Aashyana Infrastructure Development Private Limited
2. Date of incorporation of corporate debtor	08-04-2005
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2005PTC134866
5. Address of the registered office and principal office (if any) of corporate debtor	22/2B, Tilak Nagar, West Delhi New Delhi - 110018
6. Insolvency commencement date in respect of corporate debtor	27.02.2024
7. Estimated date of closure of insolvency resolution process	25.08.2024 (180 days from Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pawan Kumar Singal Registration Number: IBI/PA-00/1P-P01172/2018-2019/12229
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: MP 114, Pitampura, Delhi 110034 Email id: pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8/28, 3rd Floor, W.E.A. Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email ID: cirp.aashyana@gmail.com
11. Last date for submission of claims	12.03.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: 8/28, 3rd Floor, W.E.A. Abdul Aziz Road, Karol Bagh, New Delhi - 110005

Notice is hereby given that the Hon'ble NCLT, New Delhi Court-III, ordered the commencement of Corporate Insolvency Resolution Process of Aashyana Infrastructure Development Private Limited vide its order dated 27.02.2024. Accordingly, the Creditors of Aashyana Infrastructure Development Private Limited, are hereby called upon to submit their claims with proof on or before 12.03.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Pawan Kumar Singal
 Interim Resolution Professional
 Aashyana Infrastructure Development Private Limited.
 IBI Reg. No. IBI/PA-00/1P-P01172/2018-2019/12229
 AFA valid upto 04-04-2024
 Regd. Add. with IBI: MP 114, Pitampura, Delhi 110034; pawansingal50@gmail.com

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
REDTOPZ REAL ESTATE PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT GURUGRAM, HARYANA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	REDTOPZ REAL ESTATE PRIVATE LIMITED CIN: U45201DL2006PTC147961
2. Address of the registered office	Kh. No. 300, Gopi Ram Building, Sultanpur Village, New Delhi - 110030
3. URL of website	http://www.redtopzcorp.com
4. Details of place where majority of fixed assets are located	Ninex Mall, Sector 70A, Gurugram, Haryana - 122001
5. Installed capacity of main products/ services	Not Applicable (The Corporate Debtor is a service industry engaged in real estate construction activity)
6. Quantity & value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/ workmen	No. of Employees: 6 No. of Workmen: Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be requested to RP at Email ID: vikasgarg_k@outlook.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	This information can be sought by sending an Email on vikasgarg_k@outlook.com
10. Last date for receipt of expression of interest	15.03.2024
11. Date of issue of provisional list of prospective resolution applicants	25.03.2024
12. Last date for submission of objections to provisional list	30.03.2024
13. Date of issue of final list of prospective resolution applicants	09.04.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	14.04.2024
15. Last date for submission of resolution plans	14.05.2024
16. Process email id to submit EOI	vikasgarg_k@outlook.com

CS VEKAS KUMAR GARG
 Resolution Professional for Redtopz Real Estate Private Limited
 IP Regn. No.: IBI/PA-002/1P-N00738/2018-2019/12291
 Place: Ghaziabad Add.: D-214, Ground Floor, Ramprastha, Ghaziabad, UP-201011

ESPIRE HOSPITALITY LIMITED
 CIN: L45202UR1991PLC000604
 Regd Off: Shop No # 1, Country Inn, Mehraogan, Bhitmal, Uttarakhand-248179
 Corporate Off: A-41, Mohan Cooperative Industrial Estate, New Delhi-110044
 (E)cs@espirehospitality.com (W) : www.espirehospitality.com (T):011-71546500

Notice is hereby given that an Extraordinary General Meeting ("EGM") of the Company would be held on Thursday, March 21, 2024, at 10:00 A.M. at the registered office of the Company situated at Shop No. 01 Country Inn, Nainital, Mehraogan Bhitmal, Uttarakhand, India-248179. The dispatch of Notice for the EGM of the Company has been completed on Wednesday, February 28, 2024 (a) email to the Members whose email addresses are registered with the Company/Depository Participant and (b) physical copies have been sent by permitted mode to Members who have not registered their email addresses as mentioned above. Notice of the EGM is available on the website of the Company www.espirehospitality.com and on the website of National Securities Depository Limited ("NSDL") www.evoting.nsdl.com.

Pursuant to Section 108 of the Companies Act, 2013, Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the Secretarial Standards of General Meetings ("SS-2") issued by The Institute of the Company Secretaries of India, the Company is providing the e-voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the EGM and the said Members may transact such business contained in the said Notice through voting by electronic means. Only a person holding shares either in physical or in dematerialized form as on Thursday, March 14, 2024, the "cut-off date" are being provided with the facility to cast their vote electronically through the e-voting services provided by NSDL ("remote e-voting") or through e-voting facility provided at the EGM, on the resolution set forth in the Notice.

The remote e-voting period commences on Monday, March 18, 2024, (9:00 a.m. IST) and ends on Wednesday, March 20, 2024 (5:00 p.m. IST). During this period, Members may cast their vote electronically. The e-voting module shall be disabled by NSDL at 5:00 p.m. on Wednesday, March 20, 2024, and Members will not be allowed to vote through remote e-voting thereafter. Those Members who shall be present in the EGM and had not cast their votes on the Resolutions through remote e-voting and otherwise not barred from doing so, shall be eligible to vote during the EGM. The Members who have cast their vote by remote e-voting may participate in the EGM but shall not be allowed to vote again at the EGM. Once the vote on a resolution is cast by a member, it cannot be subsequently changed or voted again.

Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as on cut-off date, may obtain login ID & password for e-voting by sending a request at evoting@nsdl.co.in and then cast their vote accordingly. For further details, please refer to the notes given in the EGM Notice.

In case you have any queries or issues regarding e-voting, you may refer to the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evoting.nsdl.com help section or write an email to evoting@nsdl.co.in or call toll free number 1800-222-990. All grievances connected with the facility for voting by electronic means may be addressed to Sumeer Narain Mathur, Company Secretary & Compliance Officer, at cs@espirehospitality.com.

For Espire Hospitality Limited
 Sd/-
 SUMEER NARAIN MATHUR
 Company Secretary & Compliance Officer
 ICSI Membership Number: FCS9042
 Date: 28.02.2024 Place: New Delhi

"IMPORTANT"
 Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

सम्मान वारंटे कारावादी उमरू तनकीह तनव
(आदेश 5 कायदा 1 ब 5)
समदा: न्यायालय इन्डियन सिविल अपीलर, कामशियल कोर्ट प्रथम, (जिला पंचायत भवन), निकट कोतवाली कसना, गौतम बुद्ध नगर

गुन वार संख्या 2161/2019
 केनरा बैंक एक राष्ट्रीयकृत बैंक है जो कि बैंकिंग कर्मजो एक्सीजीवियन एण्ड ट्रांसफर ऑफ अडवर्टेकिंग एक्ट-70 ऑफ 1970 के अन्तगत रजिस्टर्ड है और जिसका मुख्या कार्यालय 112, जे.पी. रोड, बंगलौर, जिसकी एक शाखा सेक्टर-16, नोएडा, जिला गौतमबुद्धनगर में स्थित है, जिसका कार्य प्रबन्ध श्रीमती हिमांशु जैन गुप्ता श्री प्रदीप कुमार जैन उम 30 वर्ष मो-8130693730, आचार संख्या-327598691316, ईमेल आई डी- himanshujain@canarabank.com ... वारी

नियम
 2. मैसर्स न्यू सेलेक्शन प्लाज (प्रोप्राइटरशिप फर्म) आफिस: शॉप नं-09, सुनहरी मार्केट, सेक्टर, सेक्टर-27, नोएडा, जी.पी. नगर द्वारा प्रोप्राइटर श्रीमती गुरुचन कौर जुनेजा
 3. श्रीमती गुरुचन कौर जुनेजा पत्नी श्री जगजीत सिंह निवासी: फ्लैट संख्या-सी-61, सेक्टर-53, नोएडा, जी.पी. नगर प्रोप्राइटर मैसर्स न्यू सेलेक्शन प्लाज (प्रोप्राइटरशिप फर्म)
 4. श्रीमती जसजीत सिंह पुत्र श्री जगजीत सिंह निवासी: फ्लैट संख्या-एस-902, आग्रवाली सिलिकॉन सिटी, सेक्टर-76, नोएडा, जी.पी. नगर प्रोप्राइटर मैसर्स न्यू सेलेक्शन प्लाज (प्रोप्राइटरशिप फर्म)
 5. श्रीमती जसजीत सिंह पुत्र श्री जगजीत सिंह निवासी: फ्लैट संख्या-एस-902, आग्रवाली सिलिकॉन सिटी, सेक्टर-76, नोएडा, जी.पी. नगर प्रोप्राइटर मैसर्स न्यू सेलेक्शन प्लाज (प्रोप्राइटरशिप फर्म) ...प्रतिवादी

हरगढ़ वारी ने आपके नाम एक नालिश बाबत धनवसूली अंकन 19,77,361/- रुपये दायर किया है लिहाजा आपको हुसम होना है कि आप बतारीख 04-04-2024 को लिखित कथन एवं दिनांक 04-04-2024 को तनकी हेतु बतवक 10 बजे दिन के असातन या मार्फत अधिवक्ता के जो मुकदमे के हलालत से कथार वाकई वाकिक किया गया हो और कुल चसुत अहम कुतिल्लिका मुकदमा का जवाब दे सके या जिसके साथ कोई और शख्स हो कि जो जवाब ऐसे सवालतात दे सके हाजिर हो और जवाबदेही दावा की करे, और आपका लाजिम है कि जसी रोज अपने जुलादास्तावेज पेश करे, जिन पर आप बतावद अपनी जवाबदेही के इस्तमाल करना चाहते हो। आपको इतला ही जाती है कि अगर बरोज मजकूर आप हाजिर न होंगे तो मुकदमा बर्र हाजिरी आप मससूर और फैसला होगा। बतकर मेरे दस्तखत और मुहर अदालत के आज बतारीख 02-02-2024 को जारी किया गया। अदेशानुसार, सुसुरिम न्यायालय कामशियल कोर्ट गौतम बुद्ध नगर

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, DELHI
In the matter of Sunoxx International Private Limited (CIN: U31100DL2022PTC397157) having its registered office at H-19 Udyog Nagar, Rohtak Road, Delhi-110041, India.

.....PETITIONER/THE COMPANY

Notice is hereby given to the General Public that the Company/ Petitioner proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association in terms of the special resolution passed by the members of the Company at the Extra-ordinary General Meeting held on October 27, 2023 to enable the Company to change its registered office from the "National Capital Territory (NCT) of Delhi" to "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the Registered Office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, at the address of B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its registered office situated at the address mentioned below:

Sunoxx International Private Limited
 (CIN: U31100DL2022PTC397157)
 Reg. Off:- "H-19 Udyog Nagar, Rohtak Road, Delhi-110041, India."
 Contact No: 011-47451500
 Email id: cs@okaya.in Sd/- For and on behalf of Sunoxx International Private Limited Arush Gupta (Director) DIN: 05322541

Date: 17/02/24 Place: Delhi

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, DELHI
In the matter of Okaya Fujikawa Power Private Limited (CIN: U31109DL2022PTC397158) having its registered office at H-19 Udyog Nagar, Rohtak Road, Delhi-110041, India.

.....PETITIONER/THE COMPANY

Notice is hereby given to the General Public that the Company/ Petitioner proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association in terms of the special resolution passed by the members of the Company at the Extra-ordinary General Meeting held on October 27, 2023 to enable the Company to change its registered office from the "National Capital Territory (NCT) of Delhi" to "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the Registered Office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, at the address of B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its registered office situated at the address mentioned below:

Okaya Fujikawa Power Private Limited
 (CIN: U31109DL2022PTC397158)
 Reg. Off:- "H-19 Udyog Nagar, Rohtak Road, Delhi-110041, India."
 Contact No: 011-47451500
 Email id: cs@okaya.in Sd/- For and on behalf of Okaya Fujikawa Power Private Limited Arush Gupta (Director) DIN: 05322541

Date: 17/02/24 Place: Delhi

DBS Bank India Limited
 Special Assets Management,
 29/35, Second Floor, West Punjabi Bagh,
 New Delhi - 110028, Mob: 96107 89700

[Rule 8 (1)]
POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of the DBS Bank India Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 18/08/2022 calling upon the borrowers M/s. M. S. Traders Guarantor & Mortgagor Mr. Neeraj Anand to repay the amount mentioned in the notice being Rs. 1,13,67,646.49 (Rupees "One Crore Thirteen Lacs Sixty-Seven Thousand Six Hundred Forty-Six and Forty Nine Paise Only") being the amount due as on 31.05.2022 with further interest at contractual rate from 01-06-2022 till the date of actual payment, within a period of 60 days from the date of receipt of notice.

The Borrower / Guarantors / Mortgagors having failed to repay the amount, notice is hereby given to the Borrower / Guarantors